

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No.III**

CUSTOMS APPEAL No.41729 OF 2014

(Arising out of Order-in-Original No.26754/2014 dated 19.06.2014 passed by the Commissioner of Customs, Custom House, No.60, Rajaji Salai, Chennai 600 001).

M/s. Transport Logistics

.....Appellant

New No.231, Old No. 11,
Angappa Naicken Street
3rd Floor, Chennai 600 001.

Versus

The Commissioner of Customs (Seaport-Export), ...Respondent

Customs House
No. 60, Rajaji Salai
Chennai 600 101

APPEARANCE:

Shri S. Sankaravadivelu, Advocate
For the Appellant

Ms. Anandalakshmi Ganeshram, Assistant Commissioner (A.R)
For the Respondent

CORAM :

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. AJIT KUMAR, M., MEMBER (TECHNICAL)**

Date of Hearing : 15.11.2023
Date of Decision : 15.11.2023

FINAL ORDER No.41042/2023**ORDER : Per Ms. SULEKHA BEEVI C.S.**

The learned counsel for the appellant Shri S. Sankaravadivelu submitted that the appellant is no more and has passed away on 8/6/2020. The appeal is abated as per Rule 22 of CESTAT Procedure Rules 1982. The appeal is dismissed accordingly.

(Dictated and pronounced in court)

(M AJIT KUMAR)
Member (Technical)

(SULEKHA BEEVI C.S.)
Member (Judicial)

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